

(2020) 07 MP CK 0171
In the Madhya Pradesh High Court
Case No : Writ Petition No. 8881 Of 2020

Arun Sharma

APPELLANT

Vs

State Of M.P. And others

RESPONDENT

Date of Decision : 01-07-2020

Acts Referred:

Constitution Of India, 1950 — Article 226
Code Of Civil Procedure, 1908 — Order 21

Citation : (2020) 07 MP CK 0171

Hon'ble Judges : G. S. Ahluwalia, J

Bench : Single Bench

Advocate : Pawan Kumar, M.P.S. Raghuvanshi

Final Decision : Dismissed

Judgement

This petition under Article 226 of the Constitution of India has been filed seeking the following relief:-

"?????? ??????? ?? ?????? ????? ?? ?? ??????????? ?? ?????? ??????? ?? ???? ???
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1 ????? 3 ?? ?????????? ?? ?????? ??? ?? ??? ?????? ??? ?? ???? ?? ?????"

It is submitted by the counsel for the petitioner that the petitioner had filed a suit for declaration of title, which was partially decreed by judgment dated 23.01.2013 passed by 12th Civil Judge, Class-II, Gwalior in Civil Suit No. 31-A/2009. Against the said judgment and decree, the appellant had filed an appeal, which was registered as Civil Appeal No. 29-A/2013, which was allowed by judgment and decree dated 20.12.2013 passed by 11th Additional District Judge, Gwalior and the following decree was passed:-

"?- ?? ?????? ??? ???? ?? ?? ?????????? ?????? ?????? ?????? ?? ???? ?????? ??? ????
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